

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 189/MP/2016**

- Subject : Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 read with Article 10 of the PPAs dated 29.6.2012 and 23.8.2013 for seeking recovery of additional expenditure incurred due to the occurrence of various Change in Law events.
- Date of hearing : 9.2.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : Jindal Power Limited.
- Respondent : Tamil Nadu Generation and Distribution Corporation Limited.
- Parties present : Shri S. Venkatesh, Advocate, JPL  
Shri Shreshth Sharma, Advocate, JPL  
Shri Siddharth Barik Shivarajan, JPL  
Shri MN Ravi Shankar, JPL  
Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

Learned counsel for TANGEDCO requested for four weeks time to file reply to the petition. Request was allowed by the Commission.

2. The Commission directed the respondent to file its reply by 31.3.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, by 18.4.2017. The Commission directed the petitioner and the respondent that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 9.5.2017.

**By order of the Commission  
Sd/-  
(T. Rout)  
Chief (Legal)**